

ITEM NO.37

COURT NO.11

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 1429/2013

(Arising out of impugned final judgment and order dated 20/06/2012 in WP No. 55/2011 passed by the High Court Of Uttarakhand At Nainital)

STATE OF UTTARAKHAND & ORS.

Petitioner(s)

VERSUS

KANTI PRASAD DADPURI & ORS.
(With office report)

Respondent(s)

WITH

SLP(C) No. 1430/2013

(With appln.(s) for directions and Office Report)

SLP(C) No. 7676/2013

(With Office Report)

SLP(C) No. 7678/2013

(With Office Report)

SLP(C) No. 9107/2013

(With Office Report)

Date : 06/01/2017 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ADARSH KUMAR GOEL

HON'BLE MR. JUSTICE UDAY UMESH LALIT

For Petitioner(s) Mr. Vijay Hansaria, Sr. Adv.
Mrs. D. Bharathi Reddy, Adv.
Ms. Vidyottma, Adv.
Ms. Rachna Gandhi, Adv.
Mrs. D. Bharathi Reddy, Adv.

For Respondent(s) Mr. Manoj Gorkela, Adv.
Ms. Priya Sharma, Adv.
Mr. Nagesh Gajghate, Adv.
Mr. Prathvi Raj Chauhan, Adv.
Mr. Rameshwar Prasad Goyal, Adv.

Mr. Naresh Kaushik, Adv.
Mr. Yogesh Yadav, Adv.

Mrs Lalita Kaushik,Adv.

Ms. Mridula Ray Bharadwaj,Adv.

UPON hearing the counsel the Court made the following
O R D E R

Heard learned counsel for the parties.

We are not inclined to interfere with the impugned order of the High Court. The special leave petitions are, accordingly, dismissed. Needless to say, it will be open to the State to strictly enforce the Rules and Regulations which require the regular principal to be appointed within the stipulated time and where there is violation, the State is at liberty to take appropriate action in accordance with law.

(Madhu Bala)
Court Master

(Veena Khera)
Court Master